

THE HIGH COURT OF MEGHALAYA AT SHILLONG

CIRCULAR

No. HCM.III/166/2019-Judl./Part -1/396 Dated Shillong, the 19th January, 2022

In continuation of this Registry's Circular, NO. HCM.III/166/2019-Judl./Part -1/395 dated Shillong, the 7th January, 2022 with regards to virtual Court proceedings. It is further notified that w.e.f. Thursday, 27th January, 2022, until further order(s), there will be a limited number of cases listed per day before each Bench in the High Court in the following order:

- 1) All fixed matters will be listed;
- 2) Other matters will be listed accordingly if they are considered to be '**extremely urgent**'. Mentioning of such matters shall be made before the concerned Bench which will determine such urgency. In this regard, for seeking urgent listing, an application giving cogent and justifiable reason for listing of such matter shall have to be filed before the Joint Registrar (Listing) well in advance.

By Order,


REGISTRAR GENERAL

Memo No. HCM.III/166/2019-Judl/Part-1/396-A Dated Shillong, 19th January, 2022

Copy to:

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S. to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
5. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
6. The Registrar (Listing), High Court of Meghalaya, Shillong for favour of kind information and necessary action.
7. The Central Project Co-ordinator, The Registrar (Listing), High Court of Meghalaya, Shillong for favour of kind information and necessary action and with a request to also upload the same in the Official Website.
8. The Assistant Solicitor General, for favour of kind information.

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9. The President/Secretary, High Court Bar Association, Shillong, for kind information and necessary action.
10. The President/Secretary, Shillong Bar Association, Shillong, for kind information and necessary action.
11. All Court Masters, High Court of Meghalaya, for kind information.
12. Notice Board.
13. Office File.


REGISTRAR GENERAL

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